

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 428
TO BE ANSWERED ON 01ST DECEMBER, 2015

FRP FOR SUGARCANE

428. SHRI GODSE HEMANT TUKARAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the system adopted by the Government to determine Fair and Remunerative Price (FRP) of sugarcane is proposed to be reviewed in the light of poor financial condition of sugarcane growers; and
- (b) if so, the details thereof, and if not, the reasons therefor?

A N S W E R
MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a)&(b): The Central Government fixes the Fair and Remunerative Price (FRP) of sugarcane on the recommendations of the Commission for Agricultural Costs and Prices (CACP) and after consultations with State Governments and other stakeholders, having regard to the factors mentioned in clause 3(1) of the Sugarcane (Control) Order, 1966. As all factors relevant to fixing fair and remunerative price of cane are taken into consideration in the above system, there is no proposal to review it.
